

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 215  
452/252/ND/2020**

**IN THE MATTER OF:  
M/s. MZ India Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC (Delhi Gymkhana Club Ltd.)**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 18.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant  
For the ROC  
For the Income Tax Department**

**:Mr. Surender Singh, Adv.  
:Mr. M. Yadubhushana, AROC,  
:Ms. Lakshmi Gurung & Ms.  
Adeeba Muyaheed, Sr. & Jr.  
Standing Counsel along with Mr.  
Ankit Singh, Adv.**

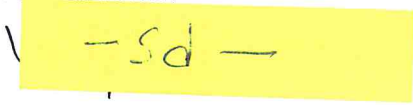
**ORDER**

Heard the submissions made by the counsel for the appellant. AROC is present and prayed for grant of time for filing their report. Proxy counsel for the Income Tax Department is also present and prayed for grant of time for filing their report. Both the Income Tax Department's counsel as well as AROC are granted time up to 23.12.2020 for filing their report so as to enable the petitioner to avail MCA Scheme's benefit before 31.12.2020. Counsel for the appellant is also directed to file an undertaking that if any tax liability is imposed he will meet the same as per law and also file income tax return of last

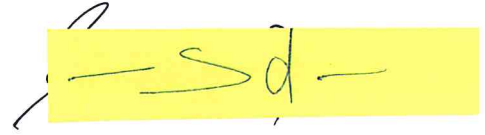
(Anjula)



3 to 4 years along with the affidavit-cum-undertaking. Post the matter to  
23.12.2020.



**(V.K. Subburaj)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Anjula)